CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 373/TL/2026

Subject	:	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Chitradurga Bellary REZ Transmission Limited.
Petitioner	:	Chitradurga Bellary REZ Transmission Limited (CBRTL)
Respondent	:	Puducherry Electricity Department & Ors.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Aashish Agrawal, Advocate, CBRTL Shri S. Vallinayagam, Advocate, TNPDCL Ms. Durga Vallinayagam, Advocate, TNPDCL Ms. Bhavya Arora, Advocate, TNPDCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a separate RTM Transmission Licence to POWERGRID Chitradurga Bellary REZ Transmission Limited. The learned counsel further submitted that CTUIL, vide its letter dated 23.7.2026, has recommended the grant of a transmission licence and therefore, requested that the matter may be reserved for order.

2. The learned counsel for the Respondent, TNPDCL, accepted the notice and sought four weeks to file its reply in the matter.

3. The learned counsel for CTUIL submitted that CTUIL had issued the recommendation letter for the grant of transmission licence for a different project and sought one week's time to file a Corrigendum to the said letter.

4. Considering the submissions made by the learned counsels for the parties, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) CTUIL to file the corrigendum to the recommendation letter within one week.

(c) The Respondents to file their replies, if any, within two weeks after the issuance of the corrigendum by CTUIL, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

5. The Petition will be listed on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)